

**Central Administrative Tribunal
Madras Bench**

MA 288, 289, 290/2018 in OA 1170/2013

Dated Thursday the 14th day of June Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

V. Saravanan
No. 22/23A, Garrison 1st Street
Alandur, Chennai – 600 016. .. Applicant

By Advocate **M/s. Giridhar & Sai**

Vs.

1. The Union of India, rep. by its
Chief Engineer, Headquarters
Military Engineering Service
Chennai Zone, Island Grounds
Chennai – 600 009.
2. The Garrison Engineer
St. Thomas Mount
Pallavaram, Chennai - 600 043. .. Respondents

By Advocate **Mr. K. Ramanatha Reddy**

ORAL ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. MA 288/2018 is filed by the applicant to restore the OA which was dismissed for default on 04.01.2018. MA 289/2018 is filed to amend the prayer and MA 290/2018 for production of documents by the respondents.

2. Mr. M. Kishore Kumar appeared for the respondents.
3. This OA had been dismissed for default on three occasions i.e. on 04.11.2015, 05.06.2017 and 04.01.2018. It is now alleged by the learned counsel for the applicant that on the day it was last dismissed on 04.01.2018, some junior counsel appeared to seek a short date. However, the Bench thought it fit to dismiss it without recording the presence of the counsel.
4. As the above story is wholly untrue, I have no option but to dismiss MA 288/2018 for restoring the OA. Consequently, MA 289 and 290/2018 also stand dismissed.

(R.Ramanujam)
Member(A)
14.06.2018

AS